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BEFORE SMT. ZOYA HADKE, JOINT SECRETARY & LEGAL ADVISER & FIRST APPELLATE
AUTHORITY (Notary)

(Under Section 19 of RTI Act, 2005)

MINISTRY OF LAW & JUSTICE, DEPARTMENT OF LEGAL AFFAIRS
ROOM NO. 422, 'A' WING, SHASTRI BHAWAN, NEW DELHI 110001

Appeal No.4/Addl.LA(ZH)/NC/2014

IN THE MATTER OF:

Shri Manoj Kumar,
Advocate,
R/o 1/106, Balu Adda
Sanjay Gandhi Nagar,
P.N. Road, Lucknow,
Pin-226 001.

Appellant

Versus

Central Public Information Officer (N)
Ministry of Law & Justice
Department of Legal Affairs
Shastri Bhawan
New Delhi – 110001

Respondent

ORDER

15.10.2014

The instant appeal dated 09.09.2014 received on 17.09.2014 has arisen out of RTI application dated 19.07.2014 by which the applicant has sought information as to whether his application for appointment as Notary Public has been registered.

2. The CPIO, vide letter dated 12.08.2014, has forwarded the following information received from the Notary Cell to the applicant:-

"As per records maintained in Notary Cell, the notary application of Shri Manoj Kumar, S/o Shri Radha Shyam, Khurja, has not been received in the Notary Cell. As far as the impression of receiving is concerned, that has not been given by any of the staff of Notary Cell."

3. In his appeal, the applicant/appellant has stated that he made an application for appointment as Notary on 17.05.2012 which was received on 11.06.2012 at the Facilitation Centre of Ministry of Law & Justice, Department of Legal Affairs. However, he has not received any information regarding his application as Notary or of any Interview held in this regard.

4. Appellant has not appeared in response to the Notice dated 19.09.2014 nor made any further submissions. The CPIO, Notary Cell, has not filed any reply, however, has appeared before me and reiterated the contents of letter dated 12.08.2014 in response to RTI application of Shri Manoj Kumar.

5. After careful examination of the matter, I am of the considered view that the available information has been provided to the applicant in response to his RTI application. Hence the appeal is dismissed.

6. In case, the Appellant is aggrieved with this order, he may file a second appeal before Hon'ble CIC, 2nd Floor, August Kranti Bhawan, Bhikaji Cama Palace, New Delhi-110066, within the time period as prescribed under the provisions of RTI Act, 2005.

The parties be informed accordingly.

Zoya Hadke
(Zoya Hadke)
Joint Secretary & Legal Adviser
& First Appellate Authority

Copy to:

1. Shri Manoj Kumar, Advocate, R/o 1/106, Balu Adda Sanjay Gandhi Nagar, P.N. Road, Lucknow, Pin-226 001.
2. DLA & CPIO (Notary), D/o Legal Affairs, Shastri Bhawan, New Delhi-110001.
- ✓ 3. RTI Cell, Department of Legal Affairs, Shastri Bhawan, New Delhi.